

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 355
(To be answered on the 8th December 2022)**

FLIGHTS FROM CALICUT INTERNATIONAL AIRPORT

355. DR. M.P. ABDUSSAMAD SAMADANI

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) the details of the measures taken by the Government for granting permission to code D and E flights at Calicut International Airport;**
- (b) whether the Government is facing any hindrances for allowing Code D and E flights at Calicut International Airport;**
- (c) If so, the details thereof and the steps taken to solve these issues;**
- (d) whether the Government has submitted any demands before the State Government to resolve hindrances for allowing Code D and E flights; and**
- (e) if so, the details thereof and the progress of the steps taken by the State Government in this regard?**

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(GEN. (DR) V. K. SINGH (RETD))

(a) to (c) A committee of aviation experts was constituted by the Ministry of Civil Aviation to oversee the implementation of the recommendations made in the report of the investigation conducted by Aircraft Accident Investigation Bureau (AAIB) on the accident involving Air India Express aircraft at Calicut Airport and the execution of the steps required for implementation of the recommendations. One of the mandates of the committee was also to study the feasibility of operation of wide body aircraft at Calicut airport and to give its recommendations thereon.

The committee has recommended that Code D and Code E aircraft operations may remain suspended till such time that all recommendations and additional recommendations accepted by the committee along with mitigation measures

for safe Code C aircraft operations are put in place. In addition, the committee also recommended to provide for Runway End Safety Area (RESA) for undershoots and overruns at both the ends of the Runway at Calicut airport for which State Government was requested to provide sufficient suitable filled up levelled land for runway expansion by end of FY2022-23. In case the land is not made available by the target date, runway length would be reduced to 2540 meter to provide RESA of 240 meter from the ends of runway strip.

(d) & (e) The State Government of Kerala has been requested for making the provision of required RESA at both ends of the runway at Calicut airport. As per policy, the land for development/expansion of the airport is to be provided by the State Government free of cost and free from all encumbrances. Final response from the State Government is awaited.
